

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 39/13 of NC-VI held on 21.03.2013

Meeting No. 39/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 14.03.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	AD	MSME
2	Sh. J.P.Maurya	A.I.A	MFPI
Officer in Attendance			
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No.38/13 held on 14.3.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1206 Case No.:3/34/85-ALC3/2012	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00159/AM13/	RLA File :08/24/040/00305/AM13/	Lic.No/Date:0810116723 07.12.2012	Deferred
	The case was discussed in the meeting and the committee noted the difference in import items in the present case vis-a- vis earlier case recently ratified , though export item is same . Firm may be asked to clarify the discrepancy in import items. The case was deferred and to be placed before the committee2.5.2013			

2	1207 Case No.:4/33/85-ALC3/2012	Party Name:VISHANT TRADERS (P) LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00151/AM13/	RLA File :30/22/040/00018/AM13/	Lic.No/Date:3010090406 12.12.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm is awaited. Committee decided to issue			

reminder to the firm to furnish the requisite information and MSME may be requested to expedite their comments The case was deferred and to be placed before the committee on 2.5.2013

3	1208 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm is not received. Committee decided to issue second reminder to the firm to furnish the requisite information The case was deferred and to be placed before the committee on 2.5.2013			

4	1209 Case No.:4/39/85-ALC3/2012	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00174/AM13/	RLA File :03/94/040/00677/AM13/	Lic.No/Date:0310717604 19.12.2012	Deferred
	Committee decided to refer the case to Department of C&PC for their comments The case was deferred and to be placed before the committee on 2.5.2013.			

5	1210 Case No.:17/24/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Rejected
	The case was discussed in the meeting and it was noted that no information has been furnished even after the time allowed to the applicant to submit the information i.e upto 10.3.2013. Hence committee decided to reject the case.			

6	1211 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00147/AM13/	RLA File :02/24/040/00149/AM13/	Lic.No/Date:0210184609 20.12.2012	Deferred

Committee decided to refer the case to MSME (Chemical division) for their comments. The case to be placed before the committee on 2.5.2013.

7	1212	Party Name:RATAN PAPER PVT.LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/50/003/AM08	RLA File :13/24/040/0039/AM07	Lic.No/Date:1310024112 30.03.2007	Rejected
	Request for removal of condition imposed on the advance authorization.			
	The case was discussed in the meeting and it was noted that case was ratified by the Norms committee in its meeting No 19 held on 16.8.2007 and conditions were imposed as per the Foreign Trade Policy / procedure in force. .Therefore the firm should comply with the decision and committee found no merit in changing the said decision. .			

8	1213	Party Name:S.M. HERBALS PVT.LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/162/240/AM12	RLA File :05/24/40/626/AM08	Lic.No/Date:0510212663 27.11.2007	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from Department of Biotechnology . Committee decided to remind Department of Biotechnology to expedite their comments. .The case was deferred and to be placed before the committee on 2.5.2013.			

9	1214	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	Case No.:6/34/85-ALC3/2012			
	HQ File :01/85/050/00162/AM13/	RLA File :05/24/040/00367/AM13/	Lic.No/Date:0510342708 08.01.2013	Deferred
	The case was discussed in the meeting and it was noted that information regarding issue of licence under IDR Act called for from DIPP has not been received so far. Committee decided to remind DIPP to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

10	1215	Party Name:MPEZ (NESTLE INDIA LTD-AN EOU UNIT	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status: Deferred
	HQ File :01/85/162/176/AM13	FIXATION OF WASTAGE NORMS FOR EXPORT PRODUCT 'ROOIBOS INSTANT TEA'.		
	The case was discussed in the meeting and it was noted that comments are awaited from Tea Board. Committee decided to remind Tea Board at Chairman's level to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

11	1216	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	Case No.:1/34/85-ALC3/2012			
	HQ File :01/85/050/00157/AM13/	RLA File :03/94/040/00590/AM13/	Lic.No/Date:0310712898 16.10.2012	Deferred
The case was discussed in the meeting and committee decided to call for the following information from the firm as per DIPP's letter dated 13.3.2013 .				
1.Net content of import items in the export product,				
2.Manufacturing process indicating stage wise wastage of raw materials with complete calculation				
3. Consumption of all the raw materials with corresponding production of export item for last three years duly endorsed by concerned excise range / chartered Accountant.				
The case was deferred and to be placed before the committee on 2.5.2013.				

12	1217	Party Name:S.L.N. COFFEE PRIVATE LIMITED	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	Case No.:5/34/85-ALC3/2012			
	HQ File :01/85/050/00161/AM13/	RLA File :07/24/040/00353/AM13/	Lic.No/Date:0710092237 04.12.2012	Deferred
The case was discussed in the meeting and representative of the MFPI informed that they have called for certain information from the firm. Committee decided to remind the firm to furnish the information called for by the MFPI . The case was deferred and to be placed before the committee on 2.5.2013.				

13	1218	Party Name:J.S. TRADERS	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/0074/AM13/	RLA File :04/24/40/025/AM13	Lic.No/Date:0410136684 23.05.2012	Deferred
The case was discussed in the meeting and committee decided to forward a copy of the firms letter dated 6.3.2013 to MFPI for their				

comments regarding Grade, variety . size etc. The case was deferred and to be placed before the committee on 2.5.2013.

14	1219 Case No.:3/30/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00176/AM12/	RLA File :31/83/040/00186/AM12/	Lic.No/Date:3110052331 10.01.2012	Approved
	The case was discussed in the meeting and committee decided to approve the ad-hoc norms as per the comments furnished by the Department of C&PC vide their O.M No 46011/ 78/2011-PC-II dated 1.1.2013 as under			
	Export Item	Qty.	Import Item	Qty.
	Plastic Moulded Components – promotional plastic Toy decorations made of PP and master yellow	1 No.	For 1 kg of polypropylene content in the export product :- 1. Relevant polypropylene Resin/ Granules 2. Relevant colour / pigments Master Batch.	1.046 kg/ 1 kg PP content in the export product 0.004 kg.
	RA may take consequential action as per policy / procedure.			

15	1220	Party Name:VITAL THERAPEUTICS AND FORMULATIONS PVT. LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status: Deferred
	HQ File :01/85/162/217/AM12	FIXATION OF ADHOC NORMS UNDER PARA 4.4.2 OF HBP, VOL.I FOR EXPORT PRODUCT VITAMIN E 50% DRY POWDER FED GRADE.		
	The case was discussed in the meeting and committee decided to remind Ministry of Animal Husbandry and Dairying to expedite			

their comments. The case was deferred and to be placed before the committee on 2.5.2013.

16	1221 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The case was discussed in the meeting and as per firms request vide their e mail dated 14.3.2013 committee decided to allow 15 days time upto 10.4.2013 for submission of information. 'The firm may also be asked to submit copies of their export and import documents to ascertain the exact nomenclature of the items. The case was deferred and to be placed before the committee on 18.4.2013			

17	1222 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The case was discussed in the meeting and as per firms request vide their e mail dated 14.3.2013 committee decided to allow 15 days time upto 10.4.2013 for submission of information. 'The firm may also be asked to submit copies of their export and import documents to ascertain the exact nomenclature of the items. The case was deferred and to be placed before the committee on 18.4.2013			

18	1223 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The case was discussed in the meeting and as per firms request vide their e mail dated 14.3.2013 committee decided to allow 15 days time upto 10.4.2013 for submission of information. 'The firm may also be asked to submit copies of their export and import documents to ascertain the exact nomenclature of the items. The case was deferred and to be placed before the committee on 18.4.2013			

19	1224 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The case was discussed in the meeting and as per firms request vide their e mail dated 14.3.2013 committee decided to allow 15 days time upto 10.4.2013 for submission of information. 'The firm may also be asked to submit copies of their export and import documents to ascertain the exact nomenclature of the items. The case was deferred and to be placed before the committee on 18.4.2013			

20	1225 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	The case was discussed in the meeting and it was noted that MFPI is examining the case. The case was deferred and to be placed before the committee on 2.5.2013			

21	1226 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	The case was discussed in the meeting and it was noted that MFPI is examining the case. The case was deferred and to be placed before the committee on 2.5.2013			

22	1227 Case No.:2/21/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00124/AM13/	RLA File :34/24/040/00124/AM13/	Lic.No/Date:3410034796 06.08.2012	Deferred
	The case was discussed in the meeting and committee decided to forward the firms submissions / letter dated 17.1.2013 to other members of Norms committee(MSME) for their examination and comments. The case was deferred and to be placed before the committee on 2.5.20134.			

23	1228 Case No.:9/5/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00038/AM13/	RLA File :34/24/040/00288/AM12/	Lic.No/Date:3410033580 19.03.2012	Deferred
	The case was discussed in the meeting and committee decided to forward the firms submission / letter dated 17.1.2013 to other members of Norms committee(MSME) for their examination and comments. The case was deferred and to be placed before the committee on 2.5.20134.			

24	1229 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Deferred
	The case was discussed in the meeting and committee decided to forward the firms submission / letter dated 17.1.2013 to other members of Norms committee(MSME) for their examination and comments. The case was deferred and to be placed before the committee on 2.5.20134.			

	1230 Case No.:8/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00155/AM13/	RLA File :34/24/040/00155/AM13/	Lic.No/Date:3410033580 19.03.2012	Deferred

25	HQ File :01/85/050/00155/AM13/	RLA File :02/24/040/00131/AM13/	Lic.No/Date:0210183835 22.11.2012	Deferred
	The case was discussed in the meeting and it was noted that firm vide their e mail dated 16.2.2013 has furnished the blending ratio of Indian and imported Tea. However the variety/ grade etc of imported Tea has not been furnished and only "black Tea" is mentioned. Committee decided that applicant has to furnish the grade and variety of import and export items. The case was deferred and to be placed before the committee on 2.5.2013.			

26	1231 Case No.:7/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00154/AM13/	RLA File :02/24/040/00132/AM13/	Lic.No/Date:0210183836 22.11.2012	Deferred
	The case was discussed in the meeting and it was noted that firm vide their e mail dated 16.2.2013 has furnished the blending ratio of Indian and imported Tea. However the variety/ grade etc of imported Tea has not been furnished and only "black Tea" is mentioned. Committee decided that applicant has to furnish the grade and variety of import and export items. The case was deferred and to be placed before the committee on 2.5.2013.			

27	1232 Case No.:6/33/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00153/AM13/	RLA File :02/24/040/00129/AM13/	Lic.No/Date:0210183825 21.11.2012	Deferred
	The case was discussed in the meeting and it was noted that firm vide their e mail dated 16.2.2013 has furnished the blending ratio of Indian and imported Tea. However the variety/ grade etc of imported Tea has not been furnished and only "black Tea" is mentioned. Committee decided that applicant has to furnish the grade and variety of import and export items. The case was deferred and to be placed before the committee on 2.5.2013.			

	1233	Party Name:IMSOFED	Meet No/Date:39/85-ALC3/2012	Status:
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28	1233 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	The case was discussed in the meeting and it was noted that the matter is under examination of MFPI. Committee decided to defer the case and to be placed before the committee on 2.5.2013			

29	1234 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
	The case was discussed in the meeting and it was noted that the matter is under examination of MFPI. Committee decided to defer the case and to be placed before the committee on 2.5.2013			

30	1235 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	The case was discussed in the meeting and it was noted that the matter is under examination of MFPI. Committee decided to defer the case and to be placed before the committee on 2.5.2013			

31	1236 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
	The case was discussed in the meeting and it was noted that the matter is under examination of MFPI. Committee decided to defer the			

case and to be placed before the committee on 2.5.2013

32	1237 Case No.:8/39/85-ALC3/2012	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00178/AM13/	RLA File :03/94/040/00815/AM13/	Lic.No/Date:0310718722 31.12.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from MSME(G&C) Committee decided to remind MSME (Glass and ceramic) division to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

33	1238 Case No.:7/39/85-ALC3/2012	Party Name:HINDUSTAN ZIRCON	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00177/AM13/	RLA File :08/24/040/00311/AM13/	Lic.No/Date:0810116977 19.12.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from Department C&PC. Committee decided to remind C&PC to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

34	1239 Case No.:6/39/85-ALC3/2012	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00176/AM13/	RLA File :03/95/040/00734/AM13/	Lic.No/Date:0310718029 21.12.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from Department C&PC. Committee decided to remind C&PC to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

	1240 Case No.:5/39/85-ALC3/2012	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
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35	HQ File :01/85/050/00175/AM13/	RLA File :02/24/040/00171/AM13/	Lic.No/Date:0210186099 04.02.2013	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from Jute commissioner. Committee decided to remind Jute commissioner to expedite their comments. The case was deferred and to be placed before the committee on 2.5.2013.			

36	1241 Case No.:11/39/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00181/AM13/	RLA File :10/24/040/00073/AM13/	Lic.No/Date:1010052305 29.01.2013	Approved
	The case was discussed in the meeting and committee decided to approve the norms as per the comments furnished by the Department of Bio Technology in a similar case vide their letter No BT/IL/05/343/2011-PID dated 7.1.2013. read with their letter dated 20.6.2012.			
	Export Item	Qty.	Import Item	Qty.
	Agar Agar Powder Grade Food/ Microbiological / Bacterioillogical /Pharma	45390.00kg	Agar Agar Strip Commercial Grade	50,000.00 kg
RA may take consequential action as per policy / procedure.				

37	1242 Case No.:10/39/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	The case was discussed in the meeting And representative of MFPI suggested to call for the information as per their earlier deficiency letter issued to the firm for the similar product. Accordingly Committee decided to call for the following information from the applicant :- 1.Technical characteristics specification of each input and its functions. 2. Detailed manufacturing process with material balance at each stage. 3.Details of different raw materials consumed and corresponding production of finished products in terms of quantity and value for last three years duly certified by Chartered Accountant. The case was deferred and to be placed before the committee on 2.5.2013.			

38	1243 Case No.:12/39/85-ALC3/2012	Party Name:KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date:39/85-ALC3/2012 14.03.2013	Status:
	HQ File :01/85/050/00182/AM13/	RLA File :08/24/040/00355/AM13/	Lic.No/Date:0810117593 16.01.2013	Deferred
	The case was discussed in the meeting and it was decided to remind spices Board to expedite their comments and information may also be called from the firm regarding variety and grade of import item. The case was deferred and to be placed before the committee on 2.5.2013.			

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